

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

50/241-242/PB/2018

IN THE MATTER OF:

Sh. Anshuman Rai & Ors.

.... Applicant

v.

M/s. Heritage Hospitals Limited & Ors.

.... Respondent

Order under Section 241-242 of the Companies Act

Order delivered on 24.04.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the Petitioner/Applicant: Mr. Virender Ganda, Sr. Adv. with Mr. Rajnish Sinha, Mr. Nikhil Jain, Mr. Yogendar, Advocates and Ms. Manata Rajput, PCS

For the Respondent:

Dr. U.K. Chaudhary, Senior Advocate with Ms. Avanti T. Chandele, Mr. Himanshu Vij and Ms. Samridhi Gogia, Advocates
Mr. A.K. Singh, Senior Advocate with Mr. Arijit Dikshit and for R-3 & 4
Mr. Akshay Gupta, Advocate for R-5
Mr. Adarsh Tripathi, Advocate along with Mr. Pankaj Rai, A.R. for -6

ORDER

Dr. Chaudhary, learned Senior Counsel on instructions has stated that there is every possibility of amicable settlement between the parties. The aforesaid statement made by Dr. Chaudhary has not been controverted by Mr. Ganda, learned Senior Counsel appearing for the petitioner.

List for further consideration on 22.05.2018.

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(M.M.KUMAR)
PRESIDENT

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(S. K. MOHAPATRA)
MEMBER (TECHNICAL)